

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated: Guwahati, the 18th January, 2020

No. HC.VII-138/2019/422/A: On recommendation of the Judicial Academy, Assam & NEJOTI, the following trainee Judicial Officers in Grade-III of the Assam Judicial Service (presently on Institutional Training at the Judicial Academy, Assam & NEJOTI) are deputed to undergo Field Training w.e.f. **10.02.2020 to 08.05.2020** in the respective stations, as shown below:

Sl. No.	Name & Designation	Court & Establishment under the District & Sessions Judge
1.	Smti Jyoshlobi Dutta, Judicial Magistrate, 1 st Class, Sivasagar	Dibrugarh
2.	Smti Tahmina Laskar, Judicial Magistrate, 1 st Class, Cachar, Silchar	Hailakandi
3.	Shri Vishek Bhuyan, Judicial Magistrate, 1 st Class, Sonitpur, Tezpur	Kamrup (M), Guwahati
4.	Shri Sahidulla Ahmed, Judicial Magistrate, 1 st Class, Dima Hasao, Haflong	Nagaon
5.	Smti Mayurakshi Roy Medhi, Munsiff No.2, Nalbari	Kamrup (M), Guwahati
6.	Smti Jaya Sharma, Munsiff No.2, Dhemaji	Tinsukia
7.	Dr. Geetanjali Debi, Judicial Magistrate, 1 st Class, Darrang, Mangaldoi	Kamrup (M), Guwahati
8.	Shri Dipjyoti Hazarika, Judicial Magistrate, 1 st Class, Darrang, Mangaldoi	Kamrup (M), Guwahati
9.	Smti Priyanka Purkayastha, Judicial Magistrate, 1 st Class, Udalguri	Kokrajhar
10.	Smti Mridusmita Sarkar, Judicial Magistrate, 1 st Class, Karimganj	Dhubri
11.	Shri Avinob Bezbarua, Judicial Magistrate, 1 st Class, Tinsukia	Jorhat
12.	Shri Rupam Saikia, Munsiff No.2, Karbi Anglong, Diphu	Sonitpur, Tezpur
13.	Smti Tulika Deka, Munsiff No.2, Golaghat	Kamrup (M), Guwahati
14.	Shri Rishi Jain, Munsiff No.1, Dima Hasao, Haflong	Dhubri

15.	Shri Priyungchu Bordoloi, Munsiff No.2, Dima Hasao, Haflong	Jorhat
16.	Shri Muzakkir Ahmed, Munsiff-cum-Judicial Magistrate, 1 st Class, Jonai	Cachar, Silchar
17.	Smti Pragyashree Chetia, Judicial Magistrate, 1 st Class, Baksa, Mushalpur	Dibrugarh
18.	Shri Samrat Jyoti Bora, Judicial Magistrate, 1 st Class, Chirang, Kajalgaon	Kamrup (M), Guwahati
19.	Shri Rajib Kumar Kashyap, Judicial Magistrate, 1 st Class, Baksa, Mushalpur	Nalbari
20.	Smti Sharmina Khatun Barbhuiya, Munsiff, Cachar, Silchar	Hailakandi
21.	Smti Darshana Nath, Judicial Magistrate, 1 st Class, Sonitpur, Tezpur	Kamrup (M), Guwahati
22.	Smti Dimpee Talukdar, Judicial Magistrate, 1 st Class, Goalpara	Barpeta
23.	Shri Rinku Boro, Judicial Magistrate, 1 st Class, Dibrugarh	Kamrup (M), Guwahati
24.	Shri Upam Kalita, Judicial Magistrate, 1 st Class, Barpeta	Kamrup (M), Guwahati

The trainee Judicial Officers are to report to the concerned District & Sessions Judge on **10.02.2020** at 10.00 a.m. positively for undergoing Field Training. They will report back to the Judicial Academy, Assam on **11.05.2020**.

The District & Sessions Judge, Kamrup (M), Guwahati / Dibrugarh / Hailakandi / Nagaon / Tinsukia / Kokrajhar / Dhubri / Jorhat / Sonitpur, Tezpur / Cachar, Silchar / Nalbari / Barpeta is to make necessary arrangements for the Field Training of the officers, as per the Guidelines.

By order,
Sd/- Dhrupad Kashyap Das
Registrar (Judicial)
Gauhati High Court, Guwahati

Memo No. **HC.VII-138/2019/423 - 437/A**, dated **18.01.2020**

Copy forwarded for information and necessary action to:

1. The L.R.-cum- Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.

2. The Principal Accountant General (A&E), Assam, Beltola, Guwahati, for information and necessary action.

The Officers are placed on deputation for the programme on condition that (a) the Officers will be treated as on duty during the training period, (b) They will be entitled to T.A. & D.A. as admissible under the Rules.

3. The Director, Judicial Academy, Assam.
4. The Registrar (Vig. / Admn.), Gauhati High Court, Guwahati
5. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
6. The District & Sessions Judge,
Kamrup (M), Guwahati / Sivasagar / Cachar, Silchar / Sonitpur, Tezpur / Dima Hasao, Haflong / Nalbari / Dhemaji / Darrang, Mangaldoi / Udalguri / Karimganj / Tinsukia / Karbi Anglong / Golaghat / Baksa / Chirang / Goalpara / Dibrugarh / Barpeta / Hailakandi / Nagaon / Kokrajhar / Dhubri / Jorhat.
7. The Chief Judicial Magistrate,
Kamrup (M), Guwahati / Sivasagar / Cachar, Silchar / Sonitpur, Tezpur / Dima Hasao, Haflong / Nalbari / Dhemaji / Darrang, Mangaldoi / Udalguri / Karimganj / Tinsukia / Karbi Anglong / Golaghat / Baksa / Chirang / Goalpara / Dibrugarh / Barpeta / Hailakandi / Nagaon / Kokrajhar / Dhubri / Jorhat.
8. The Joint Registrar (PM&P/Judl.), Gauhati High Court, Guwahati.
9. The Research Officer, Judicial Academy, Assam.
10. All Trainee Judicial Officers.
11. The Deputy Registrar (Finance), Gauhati High Court, Guwahati.
12. The Administrative Officer, Judicial Academy, Assam.
He is requested to circulate the Notification amongst the concerned trainee Judicial Officers in Grade-III of the Assam Judicial Service.
13. The Administrative Officer (Judl.), Appointment Section, Gauhati High Court, Guwahati.
14. The Project Manager, Gauhati High Court, Guwahati. He is requested to upload the Notification in the High Court Website immediately.
15. C.A. to the Registrar General, Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY.)

18.01.2020
Registrar (Judicial)

18.01.2020

**GUIDELINES IN RESPECT OF FIELD TRAINING (COURT ATTACHMENT) OF THE
TRAINING OF THE NEWLY APPOINTED 24 (TWENTY-FOUR) JUDICIAL OFFICERS
OF ASSAM JUDICIAL SERVICE**

**Guidelines for the District & Sessions Judges, Nominated Officers
and the Trainees.**

1. *The District & Sessions Judge is to keep a strict vigil on the **discipline and punctuality** of the trainees and in case of any deviance, report the matter to the High Court immediately.*
2. *The District & Sessions Judge is to **introduce the trainees to the Members of the Bar.***
3. *The leave of absence of the trainees shall be dealt with as per the guidelines formulated by the Hon'ble Gauhati High Court and communicated vide Notification No.JAA.23/2016/639 dtd.15.10.2016.*
4. *The trainees are to be **attached to the Officers nominated by concerned District Judge on rotational basis.** One trainee is to be attached with an Officer for a period of 7 (seven) days and after that with another nominated Officer. While preparing the roster, the District Judges are to ensure that a trainee is attached to both **Civil Court and Criminal Court for equal number of days** as far as possible. The District Judge is also to send a copy of roster to the Gauhati High Court.*
5. *In every district, a coordinating Judicial Officer is to be appointed to look into the affairs relating to the field training of the trainees.*
6. *The service of the trainees shall be utilized with a view to increasing the disposal of the courts, wherein the trainees are attached.*
7. *The District & Sessions Judge, CJMs and nominated officers concerned are to take interest in imparting practical training to the Trainees open heartedly.*
8. *All the trainees are to be instructed to report to the coordinating Judicial Officer on regular basis.*
9. *The nominated officers, with whom the trainees are attached, are to put all their possible endeavors to answer the queries posed by the trainees. In other words, there shall be a congenial environment of the training in the Courts.*
10. *District & Sessions Judges and CJMs are to ensure the presence of the trainees in weekly/monthly meeting of the Judicial Officers held in the respective districts.*

11. The trainees shall sit in the Court with the Officer with whom they are attached at least one half of the day and during the other half they shall do following works-
 - a. Examining the case records.
 - b. Examining different registers, statements, etc.
 - c. Preparing **Field Training Diary** to be maintained by the respective trainees.
12. The trainees shall also accompany the District & Sessions Judge/ Chief Judicial Magistrate during their **Jail Inspection**. At least 1 (one) such visits during the whole period of field training are recommended.
13. The trainees shall spend at least two days inspecting the **record room** (both of District Judges establishment and CJM establishment) maintained in the district. They shall also examine the registers, which are maintained in the record room. The trainees shall spend at least one day inspecting the Court Malkhana, various registers maintained in the Malkhana. They shall also prepare the Malkhana inspection report in their field training diary.
14. The trainees shall spend one day to observe as to how **accounts** are maintained in the Office.
15. The trainees shall spend one day at the **District Legal Aid Cell** and observe its functioning.
16. The trainees shall be made familiar to the **work done in each and every table of the Office** of both of District Judges establishment and CJM establishment.
17. The trainees shall also spend at least one day in the **Nazarat Section & Copying Section** of the District Judges establishment and CJM establishment.
18. The trainees shall also attend at least 3 (three) sittings of the **Juvenile Justice Board**.
19. The trainees shall also prepare a brief report on application of **computer technology** in the Courts of the Districts in which they are placed.
20. The trainees shall also spend at least one hour in the **Central Library** of the District Court.
21. The trainees shall also attend at least 1 (one) **Crime Conferences** in the District along with District & Sessions Judge/ CJM.

22. The trainees shall also attend at least one **Lok Adalat** conducted in the district. They shall also attend at least one **legal awareness camp** conducted by the District Legal Service Authority.
23. The trainees shall attend at least 10 (ten) **bail matter** hearings and 5 (five) injunction matter hearings.
24. Every trainee shall be asked to write at least 1 (one) draft judgment by the **Nominated Officers**.
25. The trainees shall be asked to prepare draft issues in Title Suits and Money Suits.
26. The trainees shall be asked to prepare at least 5 (five) draft injunction orders.
27. The trainees shall be asked to prepare draft questionnaires under section 313 Cr.P.C., draft charges, draft bail orders.
28. The trainees shall be asked to prepare draft TIP and confessional statement, if any.
29. While examining the **case records** as mentioned in 11 (a) above special attention should be taken to examine the following –
- (a) At least ten warrant procedure cases.
 - (b) At least ten summons procedure cases.
 - (c) At least ten cases under Section 125 Cr.P.C.
 - (d) At least twenty final report submitted by Police.
 - (e) At least one forest case.
 - (f) At least ten cases before Juvenile Justice Board.
 - (g) At least ten Title Suit cases.
 - (h) At least ten Money Suit cases.
 - (i) At least five Money Execution Proceedings.
 - (j) At least five Title Execution Proceedings.
 - (k) At least five cases under Domestic Violence Act.
 - (l) At least 10 Misc. (J) cases for temporary injunction.
30. While preparing **Field Training Diary**, the trainees shall maintain a record of how they have spent each and every day in the Court, they shall also mention what they have noticed during their observation in the court and in different departments and sections of the Office of the Court. They shall also mention about their observation on the case records, which they have examined. The Officer with whom trainees are

*attached is to certify the **Field Training Diary** daily and the District & Sessions Judge is to certify the same every week.*

- 31.** *Over and above these guidelines, the concerned District Judge is at liberty to expose the trainees to any other area / field as may be considered necessary by him/her.*

Ipsita Borithakur

Research Officer
Judicial Academy, Assam